

[Extract from the Chandigarh Administration Gazette, (Extra.), dated the 12th February, 1988]

CHANDIGARH ADMINISTRATION

FINANCE DEPARTMENT

Notification

The 12th January, 1988

No. 2/RO/85/32/1741.—In exercise of the powers conferred by the proviso to sub-section (1) of section 58 E of the Reserve Bank of India Act, 1934 (2 of 1934), read with Government of India, Ministry of Home Affairs Notification No. UII030/3/84-UTL/S. O. No. 460(E), dated the 12th of June, 1985, the Administrator, Union Territory, Chandigarh is pleased to authorise the Police Officers not below the rank of Deputy Superintendent (Police) to make a complaint in writing in respect of any offence punishable under sub-section (5A) of section 58 B of the said Act to any court of competent jurisdiction.

SATWANT REDDY,
Finance Secretary,
Chandigarh Administration.